THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SARDAR IQBAL SINGH): Information is being collected and will be laid on the Table of the Sabha as soon as available.

Written Answers

DEVELOPMENT OF VARKALA (KERALA) AS A TOURIST SPOT

- 225. SHRI K. P. SUBRAMANIA MENON: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:
- (a) whether the proposal to develop Varkala in Kerala as a tourist spot has made any progress; and
- (b) in view of the existence of mineral springs with medicinal properties, will Government consider the question of developing Varkala as a tourist-cwm-health resort?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH):
(a) and (b) In view of the low priority that Varkala would command compared to other important tourist attractions in Kerala demanding urgent improvement, there is no proposal by the Central Government to take up the development of Varkala as a tourist-cMW-health resort.

JAYANTI SHIPPING CORPORATION

- 226. SHRI GODEY MURAHARI : Will the Minister of PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT be pleased to state :
- (a) whether the Jayanti Shipping Corporation has made profits after it was taken over; and
- (b) whether Shri Teja's dues to the Company have all been realised?

THE MINISTER OF PARLIAMEN TARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI K. RAGHURAMAIAH): (a) Yes. Madam.

- (b) No, Madam. So far, only the following amounts have been realised:
 - (i) £310713-5-6 from the balance of Dr. Teja's credit in the State Bank of India, London; and

(ii) Rs. 46,383.70 from the sale of his Chevrolet motor car in India. In addition, two decrees for Rs. 15.66 lakhs and Rs. 82.92 lakhs have been obtained against Dr. Teja from the High Courts of Delhi and Bombay respectively. Also Dr. Teja's shares of the face value of Rs. 2,12,47,200 in the Jayanti Shipping Company have been got attached through the Bombay High Court. It is proposed to get these shares auctioned in satisfaction of the two decrees mentioned above as well as any further decrees that may be obtained in some suits that are still pending in Courts and some others which may be filed hereafter.

AIR INDIA SERVICES ON TOKYO-SAN FRANCISCO ROUTE

227. SHRI GODEY MURAHARI : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state whether there is any proposal under Government's consideration to acquire rights to fly Air India Services on the Tokyo-San Francisco route?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): Under the bilateral Air Transport Agreements with the Governments of U.S.A. and Japan, India has already obtained traffic rights in favour of Air-India to operate services on the Tokyo-San Francisco route. However, Air-India has no props present to operate on this route, as the economics of the operation are not likely to be remunerative for a variety of reasons.

REPORT FROM THE GOVERNMENT OF ANDHRA PRADESH REGARDING TELAN-GANA DISTURBANCES

- 228. SHRI M. P. BHARGAVA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether any report has been received from the Government of Andhra Pradesh about Telengana disturbances in Hyderabad, Secunderabad and flther places in that State:
 - (b) if so, the nature thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMA-

SWAMY): (a) and (b) Reports from the State Government about specific incidents have been received from time to time. However, the Andhra Pradesh Governmeni have been requested to send a detaile I assessment of the situation arising out of the agitation in Telengana area.

PATASKAR'S PROPOSA • TO SOLVE MAHA-RASHTRA-MYSORE BORDER DISPUTE

- 229. SHRI B. D. KHOBARAGADE: Will the Minister of HOME AFFAIRS be pleased to state!
- (a) whether it is a fact that Shri Pataskar has recent y submitted a proposal to the Gover iment of India for solving the Mahara htra-Mysore border dispute;
- (b) if so, wha are the salient features of this proposal; and
- (c) what is Government's reaction to the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI /1DYA CHARAN SHUKLA): (a) aid (b) Yes, Madam. He has sent a drafi Bill which generally seeks to readjust the boundaries of Mysore and Maharashtra on the basis of village as a un t, relative linguistic majority of the population of this unit and contiguity of territory and has suggested that it rray be introduced in the Parliament fter following the procedure prescribe i under article 3 of the Constitution.

(c) Government are continuing the effort to find a sa isfactory solution to the dispute. The mestion of introducing any Bill on the subject, therefore, does not arise at pesent.

STUDENTS WHO PA SED HIGHER SECONDARY EXAMINTION IN DELHI

- 230. SHRI B\NKA BEHARY DAS: Will the Minister of EDUCA TION AND YOU tH SERVICES be pleased to state:
- (a) whether it i¹; a fact that students who have passed n Higher Secondary examination from Delhi Board and secured between 40 per cent to 43 per cent marks have to apply for admission in various College of Delhi;
- (b) whether it s also a fact that each college has prescribed its own admission form and a student has to give his photograph, vaccination and Small pox certificates, character and other certificates i long with the application form fee i' each college;

- (c) whether Government have prescribed any procedure by which these students may apply in one or two colleges only and photographs and other certificates are taken only after then-admission is ensured by the college concerned; if not, what are the reasons therefor; and
- (d) what steps have been taken by the Government to protect these newcomers in colleges from harassment by outsiders and other senior students of various colleges?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (PROF. V. K. R. V. RAO): (a) Students desiring admission to colleges in Delhi usually apply to more than one college to ensure that if they are not admitted to a college of their choice, they may get admission to some other colleges. This applies to students not only in the range of 40%-43% but others as well.

- (b) Yes, Madam.
- (c) The procedure for admissions is laid down by the University of Delhi.
- (d) The University has informed that the incidence of "ragging" by senior students has been minimised on account of various steps taken by the respective college Principals. As far as outsiders are concerned, police help has been sought wherever necessary and quite a few of the outsiders have been rounded up.

PROMOTION OF SECTION OFFICERS AND UNDER SECRETARIES

- 231. SHRI BANKA BEHARY DAS: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) how many Section Officers and Under Secretaries were promoted in the Central Secretariat and other Government of India Officers during the years 1966, 1967 and 1968-69;
- (b) how many Assistants who had put in about 20 years services in the Assistant Grade were promoted during these years;
- (c) how many Section Officers and Under Secretaries who were promoted in these years had put in over 15 years service in the same grade;
- (d) whether it is a fact that Assistants panel for promotion is not prepared every year just like Section Officers and Under Secretaries; and